

(c) As the imported edible oils are cheaper than the indigenous edible oils and form only a percentage of the total oil requirements of vanaspati units, there would normally be no inducement for not utilising the allotted quantities in full, particularly at a time when indigenous oils are so costly as to make the industry feel that it is uneconomical for it to purchase them and produce vanaspati upto optimum capacity. In any case, allotments of imported oils are made only as a percentage of the past production of vanaspati.

(d) Does not arise.

Steps to improve the Life of People Living in Slums in Bombay City

2282. SHRIMATI ROZA DESHPANDE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Central Government had provided Rs. 2 crores 10 lakhs to improve the life of people living in slums in Bombay city;

(b) if so, how and in which areas the amount has been spent;

(c) whether out of this amount Rs 32 lakhs were to be spent for DHARAVI slums;

(d) if so, whether nothing has been done so far in this area; and

(e) the steps being taken to improve W.C and water supply etc. in the Dharavi slums?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) to (e). 191 projects in Bombay were approved as in the statement placed below at an estimated cost of Rs. 4,06,18,530 under the Central Scheme for Environmental Improvement in Slum Areas during the years 1972-73 and 1973-74 [Placed in Library. See No. LT-8172/74]. As

per the last progress reports sent by the Government of Maharashtra, an expenditure of Rs. 2,30,91,407 has been incurred by them. An expenditure of Rs. 2,56,047 has been incurred for provision of amenities as per the last progress report in respect of Dharavi Kalyan-wadi & Dharavi Koliwada Pille Bungalow

ग्राम सुधार समिति गरं कपुर, मोची बाग, नई दिल्ली से प्राप्त ज्ञापन

2283 श्रिमात रोजा देशपांडे : क्या निर्माण और आवास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या ग्राम सुधार समिति, गरं कपुर, मोचीबाग, रिंग रोड, नई दिल्ली से सरकार को ज्ञापन प्राप्त हुआ है ;

(ख) यदि हा, तो अब तक उस पर क्या कार्यवाही की गई है ;

(ग) क्या दिल्ली विकास प्राधिकरण लाल डोरे का बहाना बनाकर कुछ मकानों को गिराना चाहती है , जब कि इन मकानों के मालिक चुल्हा-कग की अदायगी करते हैं ; और

(घ) क्या दिल्ली विकास प्राधिकरण द्वारा विलम्ब शुल्क की मापने सहित अन्या राहत देकर गार्मियों को न्याय प्रदान करने का सरकार का विचार है ?

संसदीय कार्य विभाग तथा निर्माण और आवास मंत्रालय में राज्य मंत्री (श्री ओम मेहता) : (क) दिल्ली विकास प्राधिकरण को ग्राम सुधार समिति, गरं कपुर बाग मोची से दिनांक 18 अप्रैल, 1974 का एक ज्ञापन प्राप्त हुआ है ।

(ख) दिल्ली विकास प्राधिकरण ने समिति, को उत्तर भेज दिया है ।

(ग) लाल डोरे के बहाने किसी मकान को गिराने का किसी दिल्ली विकास प्राधिकरण का कोई प्रस्ताव नहीं है। तथापि, यदि चूल्हा-कारदाता किसी व्यक्ति के दबल से, ग्राम की पुनर्विकास योजना में रूकावट पैदा होती है तो उसे यथोचित कानूनी प्रक्रिया के अधीन हटाया जाएगा तथा उसकी पालता के अनुसार उसे वैकल्पिक काम दिया जाएगा।

(घ) चूल्हा-कारदाताओं अथवा उन के मूल उत्तराधिकारियों से क्षतिपूर्ति नहीं ली जाएगी।

Application for out-of-turn allotment of Type I Quarters

2284 SHRI R V BADE: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of applications received from the Central Government class IV employees in Delhi/New Delhi for out-of-turn allotment of type I quarters through the Members of Parliament in 1973-74 and the number of such applications pending as on the 1st July, 1974;

(b) the number of employees to whom allotments have been made on out-of-turn basis and the criteria for the rejection of other applications, and

(c) whether a large number of applications in respect of tuberculosis patients for out-of-turn allotment have been rejected and if so, the number thereof and reasons for the rejection?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF WORKS AND HOUSING (SHRI OM MEHTA): (a) During the year 1973-74, 18 cases for *ad hoc* allotments in type I were recommended by Members of Parliament. Out of them, 6 cases were pending as on 1st July, 1974;

(b) *Ad hoc* allotments have been made to 6 employees. Requests are rejected where there are not strong enough medical or other reasons to justify *ad hoc* allotments.

(c) In 4 cases of TB, requests for *ad hoc* allotments have been turned down for the following reasons:

- (i) in one case, the medical authority concerned termed the disease as minimal and non-infectious
- (ii) in two cases, the disease was certified as inactive and non-infectious
- (iii) in the fourth case, the disease was in active phase, but the ailing relation was not a member of the 'family' of the applicant.

Report of Enquiry Committee on Alaram Farm, Kerala

2285 SHRI C K CHANDRAPPAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received the Report of the enquiry Committee on Alaram farm;

(b) if so, the main findings of the enquiry,

(c) whether Government have implemented certain measures according to the findings of Enquiry, Commission;

(d) if so, the details thereof; and

(e) if not, the reasons for not doing so?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) to (e) The Committee set up to enquire into the working of the Alaram Farm has not yet submitted its report to the Government. Its recommendations will be examined and action taken wherever necessary, on receipt of the report.